

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1015 of 1995.

Between

Dated: 28.8.1995.

A.Ramanuja Rao

...

Applicant

And

1. The Additional Controller General of Defence Accounts,  
West Block V, R.K.Puram, New Delhi.

...

Respondent

Counsel for the Applicant : Smt. C.Jayashree Sarathy

Counsel for the Respondent : Sri. K.Bhaskara Rao, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gerthi, Administrative Member

Contd:...2/-

Copy to:-

1. The Additional Controller General of Defence Accounts, West Block-V, R.K.Puram, New Delhi-66.
2. One copy to Smt. C.Jayashree Sarathy advocate, H.No.6-1-103/20, Abhinava Nagar, Padmarao nager, Secunderabad-25.
3. One copy to Sri. K.Bhaskara Rao, advocate, CAT, Hyd.
4. One copy to ~~xxx~~ Library, CAT, Hyd.
5. One spare copy.

Rsm/-

O.A. 1015/95.

Dt. of Decision : 28-08-95.

ORDER

1. As per Hon'ble Shri A.B. Gorthi, Member (Admn.) .

The applicant is a Senior Accounts Officer working in the Office of PAO (ORs) E M E Secunderabad. His grievance is against the adverse remarks endorsed in the Confidential Report for the year 1992-93. He made a representation, initially, to CGDA, New Delhi on 10-11-1993 but the same was returned on 12-01-1995 with a direction that it should be addressed to the Additional CGDA (Inspection). Accordingly the applicant on 19-01-1995 submitted the representation to the Additional CGDA (Inspection) praying that the adverse remarks as also "Average" assessment in ACR should be "set-aside".

2. It is now stated by the learned counsel for the applicant that the respondents have ~~not~~ yet <sup>as</sup> reply to the representation dated 19-01-1995. In these circumstances, I deem it just and proper to dispose of this OA at the admission stage itself after hearing learned counsel for both the parties, with a direction to the respondents to dispose of the representation of the applicant dated 19-01-95 within two months from the date of communication of this order.

3. The OA is ordered accordingly. No costs.

*Amrit*  
(A.B. Gorthi)  
Member (Admn.)

Dated : The 28th August 1995.  
(Dictated in Open Court)

*Amrit*  
Dy. Registrar (3)

SPR

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DA-101595  
TYPED BY CHECKED BY  
COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A. B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 28/8/1995.

M.A./R.A./C.A.NO.

IN  
O.A.NO. 101595

T.A.NO. (W.P.NO. )

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

\* \* \*

R 3m/-

